

NATIONAL COMPANY LAW TRIBUNAL

COURT-III

Appeal No.158/2017

IN THE MATTER OF:

M/s. GSNL Pest Control Services (P) Ltd. & Ors. .. PETITIONER

**SECTION :**

**Under Section 252**

Order delivered on 09.11.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

**For the Petitioner/Applicant :-**

**For the Respondents :-**

For the IT Department : Ms. Lakshmi Gurung, Advocate

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that a copy of the application along with annexures has been served on the ROC on 13.10.2017. The petitioner is also directed to serve a copy of the petition as well as annexures to the Counsel appearing for the Income Tax Department. The concerned authorities will respond to the petition within a period of three weeks and file their reply with an advance copy of their representation to be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder, if any, within a period of one week thereafter.

Post the matter on 20.12.2017.

*—Sd/-*

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
09.11.2017